

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1453
ANSWERED ON:22.03.2012
ANNUAL ACCOUNTS UNDER MGNREGS
Pal Shri Jagdambika

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) lays down laying of reports and audited annual accounts before the Parliament;
- (b) if so, whether annual accounts of the MGNREGA are being audited by the Comptroller Auditor General (CAG) and laid before the Parliament regularly;
- (c) if not, the reasons therefor; and
- (d) the steps being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a)to(d): Under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), funds are utilised by registered Societies or Panchayats designated by States/UTs. Finalization of accounts of such Societies/accounting entities and laying the same before the State Legislature is the responsibility of the concerned State Governments. As per section 11 (1) (f) of the MGNREG Act, it is the duty of the Central Employment Guarantee Council to prepare annual reports on implementation of MGNREGA which are to be laid before Parliament. The appropriation account of the Ministry comprising (after C&AG audit) of the detailed accounts of all schemes of the Ministry is laid before Parliament annually. The Comptroller and Auditor General (CAG) of India has also been requested to conduct financial audit of all schemes including MGNREGA.